

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-681/ND/2023

IN THE MATTER OF:
M/s Yes Bank

...PETITIONER

Vs.

ATS Township Pvt ltd

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. V Anush Raajan and Mr.
Pradyumn Yadav, Advs.

For the Respondent/Corporate Debtor :Mr. Divyansh Rai, Adv

ORDER

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Ld. Counsels for both the sides submitted that settlement between the parties is underway and proposal is pending for approval of the Board of the Financial Creditor and therefore, sought adjournment. Two weeks' time is granted to parties to settle the matter, failing which the matter will be heard on merits. List the matter on **21.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)